

in their stead. The Committee has also recommended that 20% of the export quota for oilseeds and oils should be reserved for newcomers and preference should be given to the growers and their co-operative societies in distributing this quota.

(iii) No.

(iv) Yes. Reduction of export duties on linseed, mustard and tobacco seed oils was recommended by the Committee in October 1952.

SHRI M. GOVINDA REDDY : Has it come to the notice of the Government Sir, that the *per capita* consumption of oil in India is far less than the standards fixed by the United Nations Health Organisation ?

DR. P. S. DESHMUKH : No, Sir. In most cases the consumption is less than it should be.

SHRI M. GOVINDA REDDY : If that is so, is it not desirable that the Government should see that good oil is made available for consumption at cheap rates for the public ?

DR. P. S. DESHMUKH : The Government is conscious of it.

SHRI M. GOVINDA REDDY : Then, is it right to allow export of oilseeds when this is the case in India.

DR. P. S. DESHMUKH : All these considerations are kept in mind when quotas are given.

SHRI M. GOVINDA REDDY : Will the Government see that exports are restricted in order to regulate that oil supply would be ample in India ?

DR. P. S. DESHMUKH : The Government would bear this suggestion in mind.

SHRI C. G. K. REDDY : Is it the policy of the Government to have everything in mind and not to put them into action ?

DR. P. S. DESHMUKH : That is not correct. The bare fact that it

is under consideration is proof of the fact that the matter is being attended and whatever is feasible is being given effect to.

SHRI K. C. GEORGE : Which, according to the Government, are the main oilseeds producing States ?

SHRI P. S. DESHMUKH : I have not got the information here. But I think every hon. Member has knowledge of it.

MR. CHAIRMAN : You have no official information which the Member is expected to know ?

SHRI K. C. GEORGE : Sir, I may have some idea. But which are the States that the Government have recognised as the main areas producing oilseeds ?

DR. P. S. DESHMUKH : There was no.....

MR. CHAIRMAN : I will ask Shri Imbichibava to put the next question.

SHRI H. P. SAKSENA : Sir, in view of the shortage of oil in the country I went to have from the Government a categorical answer as to whether it is or it is not their intention to stop or at least to restrict export of oilseeds ?

MR. CHAIRMAN : I have asked Mr. Imbichibava to ask the next question.

TIMINGS OF TRAINS ON THE WEST COAST

*193. SHRI E. K. IMBICHIBAVA : Will the Minister for RAILWAYS be pleased to state :

(a) whether Government have received any representations from Malabar against the present timings of trains running on the West Coast ; and

(b) if so, what action Government have taken in the matter ?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN) : (a) Yes.

(b) The representation received from the public of Malabar related mainly to the revision of the timings of No. 718 Mangalore-Calicut Passenger with effect from 1st October 1952. Arrangements have been made to revise, with effect from 1st December 1952, the timings of No. 718 to those in force prior to 1st October 1952.

INTEGRATION OF RAILWAY OFFICERS

*194. SHRI H. C. MATHUR : Will the Minister for RAILWAYS be pleased to state :

(a) what was the formula applied to effect the integration of the officers of the Company-owned Railways when they were taken over by Government

(b) whether the same formula was applied to Class I officers of the ex-State Railways, if not, why not ;

(c) how many of the permanent Class I officers of the ex-B. B. & C. I. Railway and of any other Railway were relegated to Class II when the Railways were taken over from the respective companies ?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN) : (a) and (b). No special formula was devised for the absorption of the officers of the Class I ex-Company-managed Railways when they were taken over by the Government. The organisation and duties and responsibilities of officers were comparable to those on Government Railways and the conditions of service on which the officers were absorbed were determined on each occasion. The conditions in respect of the ex-State Railways were not similar and therefore the question of applying the same procedure does not arise.

(c) None.

SHRI H. C. MATHUR : In what respect was the organization of the ex-State Railways different in case of the Class I officers ?

SHRI O. V. ALAGESAN : Sir, this question was very thoroughly gone into. Whereas in the ex-Company-

managed Railways the organization and the qualifications and duties and responsibilities of the officers were more or less similar to those of the Government-managed Railways, the position in the case of the State Railways was not similar. This was gone into by a Committee and the whole matter was referred to the ex-State Railways and they have supplied the information on which the decisions were taken and they have found that the condition was lower than on the Government Railways.

SHRI H. C. MATHUR : Is the hon. Minister aware that more than once the Railway Board has stated that these first class Railways were comparable in each and every respect ?

SHRI O. V. ALAGESAN : The classification of Railways depends upon the income. Railways getting more than 50 lakhs of rupees were classified as Class I Railways, but that did not put them anywhere near the ex-Company-managed Railways or Government-managed Railways.

SHRI H. C. MATHUR : My question was, in respect of organization, and duties and responsibilities. Has not the Railway Board on more than one occasion stated in writing and orally that the duties and responsibilities of the officers were quite similar ? Particularly, in Jodhpur Railways, as late as two months ago, the Chairman of the Board has said that it was similar. Is it not a fact ?

SHRI O. V. ALAGESAN : As I stated before, the duties and responsibilities were not similar and this was gone into completely and the positions were fixed according to the duties and responsibilities.

SHRI H. C. MATHUR : Is the Minister aware that the formula which they have applied is in complete violence with the agreements which the Government had entered into with these officers ?

SHRI O. V. ALAGESAN : I don't think so.